Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the **07**th day of **August**, 2019

Present:

Hon'ble Ms. Ajanta Dayalan, Member-A Hon'ble Mr. Rakesh Sagar Jain, Member-J

Original Application No.330/00841/2019

- 1. Ravi Kant Kushwaha, a/a 34 years, son of Bhagirath Prasad, Star Commercial Institute Sahsarai, Post Sahsarai, District Nalanda (Bihar).
- 2. Awadhesh Kumar, son of Sri Lal resident of Village Kitnapur, Tehsil Bisalpur, District Pilibhit (U.P.).
- 3. Kaushal Kumar son of Kapil Prasad, resident of village Gaivi, Post Itasang, District Nalanda (Bihar).

......Applicants.

By Advocate –Shri A.S. Gautam Shri Anil Kumar Singh

VERSUS

- 1. Union of India through Secretary, Ministry of Railway, Rail Bhawan, New Delhi.
- Railway Recruitment Cell, Northern Eastern Railway, Gorakhpur, through Assistant Personnel Officer, Recruitment.
- 3. Northern Eastern Railway Gorakhpur, through its General Manager.

..... Respondents.

By Advocate : Shri P.K. Rai

ORDER

By Hon'ble Ms. Ajanta Dayalan, Member-A:

Heard Shri Anil Kumar Singh, counsel for the applicants and Shri P.K. Rai, counsel for the respondents.

2. Learned counsel for the applicants states that all the applicants have appeared in the examination conducted by Railway Recruitment Cell in the year 2012 and cleared all the stages of the examination and final result was declared in the year 2013. Thereafter, the applicants

tried to get certain information through RTI, but no information was given to them. Therefore, they approached Hon'ble High Court by filing a Writ A No.22649 of 2018. The Hon'ble High Court vide order dated 24.10.2018 dismissed the Writ Petition. The applicants preferred Special Appeal Defective No.16 of 2019 challenging this order but the same has also been dismissed. Thereafter, the applicants moved a Review Application against the judgment dated 10.01.2019 passed by Hon'ble High Court, which was also dismissed with the observation that as matter related to Group 'D' service of the Railways, the same should have been agitated before Central Administrative Tribunal. Learned counsel for the applicants states that thereafter they have approached this Tribunal by filing this OA.

- 3. Learned counsel for the applicants states that the applicants have made representations dated 19.07.2018 to the Railway Recruitment Cell, which are at Annexure-4. Learned counsel for the applicants states that at this stage, his limited prayer is that a direction may be issued to the respondents to consider and decide their representations dated 19.07.2018 (Annexure-A-4) in a time bound manner.
- 4. Learned counsel for the respondents has no objection to this limited prayer of the applicants' counsel.
- 5. In view of the limited prayer made by the counsel for the applicants, we direct the Respondent No.2 to consider and decide the representations of the applicants dated 19.07.2018 (Annexure-A-4) by passing a reasoned and speaking order within a period of three

months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicants.

- 6. It is made clear that this order shall not be construed as any expression or opinion on the merits of the case or regarding limitation.
- 7. In view of the above direction, the OA is disposed of. No costs.

Member-J Member-A

RKM/